

HIGH COURT FOR THE STATE OF TELANGANA:: AT HYDERABAD

ROC.NO. 577/WRC/2021

DT. 10.02.2021

C I R C U L A R

Sub: Method of Assessment of work of the Judicial Officers – Outbreak of Corona Virus(COVID-19) Pandemic –Review of Work of the Judicial Officers for qualitative and quantitative assessment for the 1st and 2nd period of the year, 2020 – Regarding.

Ref: 1. High Court's Circular in ROC No. 394/SO/2020 Dt.16.03.2020, 27.03.2020, 13.04.2020, 06.06.2020, 13.06.2020, 27.06.2020, 18.07.2020, 10.08.2020, 03.09.2020, 12.09.2020, 26.09.2020, 03.10.2020 30.12.2020 and 07.11.2020.
2. High Court's SOP in ROC No.394/SO/2020 dated 08.06.2020 as modified on 16.12.2020

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As directed, it is hereby informed to all the Unit Heads and Judicial Officers in the State that the High Court, having considered the COVID -19 Pandemic in the year 2020 resolved to record qualitative and quantitative performance of the Judicial Officers in the State for the periods commencing from January to June 2020, and July to December 2020 as “ Recorded as zero year due to COVID-19 Pandemic”.

The receipt of this Circular may be acknowledged.


REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)

10.2.21

To

1. The P.S. to the Hon'ble Chief Justice (with request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. The P.Ss., to the Hon'ble Judges of High Court (with a request to place before the Hon'ble Judges)
3. All the Registrars, High Court for the State of Telangana (for information)
4. All the District & Sessions Judges in the State (with a request to communicate the circular to all the Officers under your control).
5. The Section Officer, Special Officers' Section (for codification)